

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

TRANSFERRED PETITION No. 04/2017
IN COMPANY PETITION No.232/2014

DATED WEDNESDAY, THE 14th DAY OF JUNE, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL
SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT 1956
UNDER SECTIONS 433 (e) AND (f) OF COMPANIES ACT, 1956
AND
IN THE MATTER OF M/S. PHOENIX ARC PRIVATE LIMITED
AND

M/S. RAVIKA CREATIONS PVT. LTD.

M/s. PHOENIX ARC PRIVATE LIMITED,
7th Floor, Dani Corporate Park, 158, CST Road, Kalina,
Santa Cruz (East), Mumbai – 400 098.

...

Petitioner

And

M/s. Ravika Creations Pvt. Ltd.,
No.62/4, Bommanahalli Village,
'Begur Hobli, Bengaluru – 560 068.

...

Respondent

ORDER

No representation for petitioner. Notice issued to the petitioner was served. Yet, the petitioner did not appear. Even on the last hearing also, the petitioner was absent. From the date the matter is transferred from the Hon'ble High Court of Karnataka, none appeared for the petitioner and the counsel for the petitioner is also absent. It appears that the petitioner is not interested to proceed with the matter. Number of times notices were issued to the petitioner and his counsel. Neither the counsel for the petitioner nor the petitioner ~~did not~~ turn up and have remained absent. No representation for the petitioner. Petition deserves to be dismissed for non-prosecution.

In the result, the petitioner is dismissed for non-prosecution.

(RATAKONDA MURALI)
MEMBER (JUDICIAL)

(ASHOK KUMAR MISHRA)
MEMBER (TECHNICAL)